

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. CP/278(MB)2021

IN THE MATTER OF

Rajendra Dattatray Gore

... Petitioner

Vs

Adiraj Manpower Services Private Limited

... Respondent

Section 97(1) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Akshay Petkar (VC)

For the Respondent: Counsel for the respondent

ORDER

CP/278(MB)2021 – Counsel for the petitioner is directed to serve a copy of the petition to the ROC Pune and also to respondent company. Mr. Pawar is directed to file reply before the next date after serving an advance copy to the counsel opposite. Adjourned to **12.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/